

FORM A
PUBLIC ANNOUNCEMENT

*Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
KARANJA TERMINAL & LOGISTICS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Karanja Terminal & Logistics Private Limited.
2. Date of incorporation of corporate debtor	14.05.2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63090MH2010PTC203226.
5. Address of the registered office and principal office (if any) of corporate debtor	Office No.705 & 706, 7th FLR, Shelton Cubix, Chilu Phawle Deore Marg, Sector 15,CBD Belapur, Navi Mumbai, Thane, Thane, Maharashtra, India, 400614.
6. Insolvency commencement date in respect of corporate debtor	Order dated: 17.11.2025 order uploaded on:18.11.2025
7. Estimated date of closure of insolvency resolution process	16.05.2026 (180 days from the insolvency commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay P. Lulla IBBI/IPA-001/IP-P00323/ 2017-18/10593
9. Address and e-mail of the interim resolution professional, as registered with the Board	201, Satchitanand Bldg., 12th Road, Opp. Ram Mandir, Khar (West), Mumbai - 400 052. Registered Email: vijayplulla@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	203-B, Arcadia Building, 2nd Floor, Nairman Point, Mumbai - 400021 Email: cirp.karanjaterminal@gmail.com
11. Last date for submission of claims	02.12.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with Interim Resolution Professional
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with Interim Resolution Professional
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Karanja Terminal & Logistics Private Limited** on **17.11.2025**. (Order uploaded on 18.11.2025)

The creditors of **Karanja Terminal & Logistics Private Limited** are hereby called upon to submit their claims with proof on or before **02.12.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20.11.2025
Place: Mumbai

Vijay P. Lulla
Interim Resolution Professional
Karanja Terminal & Logistics Private Limited
IBBI Regn No. IBBI/IPA-001/IP-P00323/ 2017-18/10593
AFA: AA1/10593/02/311225/107970; Valid till 31.12.2025